

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.323/2008

This the 12th day of September 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Uma Shanker, aged about 28 years, son of Late Shiv Prasad, Resident of Village Anandpurwa, Post Aliabad (Badshah Nagar), District Barabanki.

...Applicant.

By Advocate: Shri R.K.S. Suryvanshi.

Versus.

1. Union of India through its General Manager, North Eastern Railway, Lucknow.
2. Divisional Railway Manager, North Eastern Railway, Lucknow.
3. Divisional Personnel Officer, North Eastern Railway, Lucknow.

By Advocate: Shri V.K. Khare.

ORDER (Oral)

BY MR. M. KANTHAIAH, MEMBER JUDICIAL.

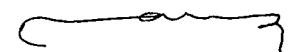
Heard both sides.

2. It is the case of the applicant that the respondents have rejected his earlier representation on technical ground and subsequently, he made another representation Dt. 11.7.2008 (Ann.-A-7) for considering his claim for appointment on compassionate ground for the post of Khallasi but there was no



response from the respondents and the same is pending with Respondent No.2. At this stage, counsel for applicant states that if his pending representation is disposed of and appropriate orders are passed as per rules, his purpose would be served. The learned counsel for the respondents opposed such request of the applicant.

3. In view of the above circumstances, the application is disposed of with a direction to the Respondent No.2, to consider the representation of the applicant dated 11.07.2008 covered under (Ann.-A-7) and to pass order on merits as per the rules and regulations within a period of 45 days from the date of the receipt of the certified copy of this order. The applicant is also directed to enclose the copy of his representation dated 11.07.2008 covered under (Ann.-A-7) along with the copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

12.09.08

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